

IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH, PUNE

(Through Virtual Court)

**BEFORE SHRI INTURI RAMA RAO, AM
AND SHRI S.S. VISWANETHRA RAVI, JM**

**ITA No.1948/PUN/2018
Assessment Year : 2012-13**

Shri Laxman N. Jakka,
Prop. Snehaal Textiles,
96 Guruwar Peth,
Solapur – 413 006

PAN NO. AEAPJ 0067Q

Appellant

V/s.

The Income Tax Officer,
Ward – 2(3), Solapur

Respondent

Assessee by : Shri Pramod Shingte
(Withdrawal Letter filed).
Respondent by : Shri M.G. Jasnani

Date of Hearing : 11-01-2022
Date of Pronouncement : 12-01-2022

ORDER

PER INTURI RAMA RAO, AM :

This appeal is directed against the order of the learned Commissioner of Income-tax (Appeals)-7, Pune, 03-07-2018 for the assessment year 2012-13.

2. Before us, the appellant filed a letter dt. 08-01-2022 seeking permission to withdraw the appeal on the ground that the issue involved in this appeal stands settled under the Vivad Se Vishwas Scheme, 2020. The appellant has also filed copy of Form No.3 and Form No. 5 issued by the Pr. Commissioner of Income Tax, Pune – 6, Pune.
3. The Id. DR has no objection in case the assessee wishes to withdraw the appeal.
4. In view of the request made by the assessee, we permit the assessee to withdraw the appeal with the liberty to revive the appeal in case of non-payment of tax. However, if the Respondent Department disapproves the application of the assessee filed under Vivad se Vishwas Scheme, the assessee is at liberty to file an application to restore the appeal before this Tribunal as per the provisions of law.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on this 12th day of January 2022.

Sd/-

sd/-

(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Pune; Dated :12th Jan. 2022
Ankam

Copy of the Order forwarded to :

1. The Appellant.
2. The Respondent.
3. The CIT(A) – 7, Pune.
4. The Chief CIT- , Pune.
5. Pr. C.I.T. Range 2, Pune.
6. DR, ITAT, “B ” Bench, Pune.
6. Guard File.

BY ORDER,

TRUE COPY

Senior Private Secretary
ITAT, Pune.

Date of dictation	11-01-2022
Date on which the typed draft is placed before the dictating member	11-01-2022
Date on which the typed draft is placed before the other member	
Date on which the approved draft comes to the Sr. PS/ PS	
Date on which the fair order is placed before the dictating member for pronouncement	
Date on which the fair order comes back to the Sr. PS/ PS	
Date on which the final order is uploaded on the website of ITAT	
date on which the file goes to the Bench Clerk	12-01-2022
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	